

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.1/98

Monday, this the 5th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Sheelamma.P.S.
S.N.V.Puthen Veedu House,
Elamkadu, working as
Extra Departmental Mail Carrier,
Thalunkal.P.O.
Mundakayam.

- Applicant

By Advocate Mr PC Sebastian

Vs

1. The Sub Divisional Inspector of
Post Offices,
Mundakayam Sub Division,
Mundakayam.P.O.

2. The Postmaster General,
Central Region,
Kochi-682 016.

- Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 5.1.98 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

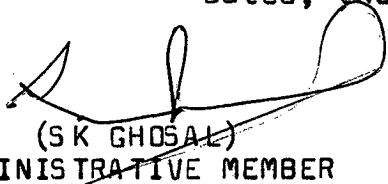
The applicant who is provisionally working as Extra
Departmental Mail Carrier, Thalunkal Post Office has applied
for selection and appointment to the same post on regular
basis. The applicant was told by the impugned order at
A-1 that her candidature would not be considered as her

name has not been sponsored by the Employment Exchange. Therefore the applicant has filed this application for a declaration that she is entitled to be considered for selection and appointment to the post of EDMC, Thalunkal P.O. though her name had not been sponsored by the Employment Exchange and for a further direction to the first respondent to consider the applicant also at the interview/scheduled to be held on 6.1.98 to the same post.

2. When the application came up for hearing, learned counsel for respondents states that applicant being entitled to be considered in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, ((1996) 6 SCC, 216), her candidature also would be considered.

3. In the result the application is disposed of with a direction to the respondents to consider the candidature of the applicant also at the interview scheduled to be held on 6.1.98 or any other deferred date for regular selection and appointment to the post of EDMC, Thalunkal.P.O. though her name had not been sponsored by the Employment Exchange. Learned counsel for respondents undertakes to inform the respondents of this order. No costs.

Dated, the 5th January, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A1: Letter No. B0/64/97 dated 19.12.1997 issued by the 1st respondent.